

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 22 OF 2017 & IA No. 21 of 2017 IN  
DFR NO. 3623 OF 2016**

**Dated: 08<sup>th</sup> March, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Maharashtra State Electricity Distribution Co. Ltd. ...Appellant(s)**

**Vs.**

**Maharashtra Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. G. Saikumar  
Ms. Rimali Batra  
Ms. Noor. Rampal

Counsel for the Respondent(s) : Mr. Anand K. Ganesan  
Mr. Sandeep Rajpurohit for R.2

**ORDER**

**IA NOs. 22 & 21 of 2017**

***(Appl. for condonation of delay in re-filing & filing the appeal)***

There is 55 days' delay in re-filing and 29 days' delay in filing this appeal. In these applications, the Applicant/Appellant has prayed that delay in re-filing and filing the appeal may be condoned.

All the Respondents have been served. Mr. Anand K. Ganesan appears on behalf of Respondent No.2. Though served, nobody is representing the other Respondents.

We have heard learned counsel for the parties. For the reasons stated in the Applications, delay in re-filing and filing the appeal is condoned. Applications are disposed of.

Registry is directed to number the appeal and list the matter for admission on 20.03.2017.

**(I. J. Kapoor)**  
**Technical Member**

**(Justice Ranjana P. Desai)**  
**Chairperson**

*ts/pr*